

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
RAJYA SABHA
UNSTARRED QUESTION NO- 126
ANSWERED ON- 19/07/2021

DRAFT INDIAN PORTS BILL, 2021

126. SHRI SUJEET KUMAR:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether Government has considered and addressed the concerns raised by Odisha Government regarding the Draft Indian Ports Bill, 2021 with a specific focus on centralized Maritime States Development Council (MSDC);
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS
(SHRI SHANTANU THAKUR)

(a) to (c) Ministry has initiated action to repeal the Indian Port Act 1908 and to introduce a contemporaneous, modern and dynamic legislation, namely, the Indian Ports Bill, 2021 to enable planned and structured growth and development of Ports in order to ensure optimum utilization of the Indian Coastline and effective administration, control and management of Ports. The draft of the Bill propose to statutory empower the Maritime State Development Council (MSDC) to become the nodal agency for coordinated development of all ports (major and non-major ports) in India.

The draft of the Indian Ports Bill, 2021 has been circulated to all stakeholders to provide comments. Comments of some of the State Governments are still awaited. The proposed legislation is still under consultative stage.
